



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
 Gauradevi Paryavaran Bhawan  
 46-B, I.T. Park, Sahastradhara Road,  
 Dehradun (Uttarakhand)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Action Taken Report in compliance of order dated 10.10.2022 passed by the Hon'ble National Green Tribunal in the matter of Original Application No. 361 of 2022 titled as "All India Young Lawyers Association" VS State of Uttarakhand & Ors.**

**INDEX**

Sr. No.	Description of Documents	Page No(s)
1	Action Taken Report	
2	<b>Annexure- 1 to 10.</b>	

**Date:** 20.02.2023

**Place:** Dehradun

21/2.

**Action Taken Report**  
**In the matter of**  
**Original Application No. 361/2022**

All India Young Lawyers Association .....Applicant

Versus

State of Uttarakhand & Ors. ....Respondent

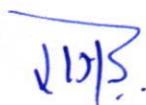
**I. BACK GROUND:**

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A. No. 361/2022, All India Young Lawyers Association Vs. State of Uttarakhand & Ors. issued inter alia following direction on 10.10.2022:

“XXX.....XXX.....XXX”

*5. In view of above, the State PCB may recover compensation from the 19 establishments for violation of environmental norms, following due process of law, within three months. The amount recovered may be utilized for restoration measures under the supervision of Committee already constituted preferably within six months. The illegally operating establishments may be closed. Since it is not clear as to how any commercial activity can be allowed in a Tiger reserve even with NOC, such NOC said to have been issued to two establishment may be reconsidered as per law and if the same is found to be illegal, the same may be withdrawn. All the commercial activity in the forest in violation of judgment of Hon'ble Supreme Court T.N. Godavarman V. Union of India & Ors, be stopped. Responsibility for implementing these directions will be of the State PCB, District Magistrate, Director, Rajaji Tiger Reserve.*

XXX.....XXX.....XXX”



## II. ACTION TAKEN BY UTTARAKHAND POLLUTION CONTROL BOARD:

In compliance of above directions of Hon'ble National Green Tribunal, Uttarakhand Pollution Control Board has taken following actions w.r.t. 19 establishments for violation of Environmental laws.

- (i) Show cause notices have been issued to 06 Resorts/Ashram/Lodge and Environment Compensations have been imposed. Details of such Resorts/Ashram/Lodge are being provided in tabular form hereunder: -

S. No.	Name of Hotel/Resort/ Ashram	Details of Action taken
1	M/s Jungle Lor Wildlife Resort (Osho Ganga Upvan Ashram), Vill-Ganga Bhogpur Talla, Pauri Garhwal	Show cause notice along with Environment Compensation of Rs. 4,05,000/- has been issued. <b>(Annexure-1)</b>
2	M/s Arya Samaj Mandir Yog Ashram, Vill-Ganga Bhogpur Malla, Tehsil – Yamkeshwar, Pauri Garhwal	Show cause notice along with Environment Compensation of Rs. 2,43,000/- has been issued. <b>(Annexure-2)</b>
3	M/s Van Tarang Resort, Guldi village, Yamkeshwar, Distt-Pauri Garhwal	Show cause notice along with Environment Compensation of Rs. 4,05,000/- has been issued. <b>(Annexure-3)</b>
4	M/s Nature Resort, Vill-Bukhdi, P.O-Heerakhal, Pauri Garhwal	Show cause notice along with Environment Compensation of Rs. 4,05,000/- has been issued. <b>(Annexure-4)</b>
5	M/s Ashram Sanyar, Gauhri Range, Bhogpur,	Show cause notice along with Environment Compensation of

	Yamkeshwar, Distt- Pauri Garhwal	Rs. 2,43,000/- has been issued. <b>(Annexure-5)</b>
6	M/s Sulin Jungle Lodge, Bukandi (Heerakhal), Distt- Pauri Garhwal	Show cause notice along with Environment Compensation of Rs. 2,43,000/- has been issued. <b>(Annexure-6)</b>

- (ii) Environment Compensation has been imposed to the 04 Resorts. Details of such Resorts are being provided in tabular form hereunder: -

S. No.	Name of Hotel/Resort/ Ashram	Details of Action taken
7	M/s Panami Resort and Spa, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Environment compensation of Rs.52,500/- has been imposed. <b>(Annexure-7)</b>
8	M/s Down Town Resort and Cafe, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Environment compensation of Rs.41,400/- has been imposed. <b>(Annexure-8)</b>
9	M/s Leaf shed resort and restaurant, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Environment compensation of Rs.16,200/- has been imposed. <b>(Annexure-9)</b>
10	M/s The Neeraj Forest Resort, Vill-Ganga Bhogpur, Talla, Pauri Garhwal	Environment compensation of Rs.78,000/- has been imposed. <b>(Annexure-10)</b>

- (iii) 04 Hotels/Resorts are complying under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act,

*Handwritten signature*

1974. Details of such Resorts are being provided in tabular form hereunder:

S. No.	Name of Hotel/Resort/ Ashram	Details of Action taken
11.	M/s G. Village Resort and Spa, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Complying with the norms.
12.	M/s Rajaji Wild Trail Resort, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Complying with the norms.
13.	M/s R.F.C, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Complying with the norms.
14.	M/s Rajaji Retreat, Vill-Ganga Bhogpur Talla, Pauri Garhwal	Complying with the norms.

(iv) 02 Hotels/Resorts are not in operation. Details of such Resorts are being provided in tabular form hereunder: -

S. No.	Name of Hotel/Resort/ Ashram	Details of Action taken
15.	M/s Forest Camp Resort, Sanyar Patti Talla Udaypur, Yamkeshar, Pauri Garhwal	Not in operation
16.	M/s Vanantra Resort, Vill- Ganga Bhogpur Talla, Pauri Garhwal.	Not in operation

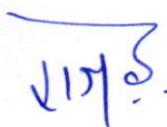
(v) 03 Ashram/Dham are not clearly classified in categorization of industrial and non-industrial operation by Central Pollution Control Board. Details of such Ashram/Dham are being provided in tabular form hereunder: -

*[Handwritten signature]*

S. No.	Name of Hotel/Resort/ Ashram	Details of Action taken
17.	M/s Vande Matram Kunj Ashram, Vill-Ganga Bhogpur Talla, Pauri Garhwal (operated under Divya Prem Mission for studying handicapped & Niraashrit Children).	Not clearly classified in categorization of industrial and non-industrial sector by Central Pollution Control Board.
18.	M/s Jyotirlingeshwara Baglamukhi Dham, Vill-Ganga Bhogpur, Malla, Yamkeshwar, Pauri Garhwal (having 01 yagyashala)	Not clearly classified in categorization of industrial and non-industrial sector by Central Pollution Control Board.
19.	M/s Ashram Mahadev Pani (Tripeshwari Mata), Yamkeshwar, Pauri Garhwal (having 01 yogshala & 01 cottage).	Not clearly classified in categorization of industrial and non-industrial sector by Central Pollution Control Board.

The report is being submitted for the perusal of the Hon'ble NGT.

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67 OFFICE

Uttarakhand Pollution Control Board

“Gaura Devi Paryavaran Bhawan”

46B, IT Park, Sahastradhara Road, Dehra Dun

(Uttarakhand)

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Annexure-I

UKPCB/HO/Gen-183-582/2023/1813.

Date: 14.02.2023

Speed Post

To,

M/s Jungle Lor Willdlife Resort  
(Osho Ganga Upvan Ashram),  
Vill- Ganga Bhogpur Talla,  
Distt- Pauri Garhwal.

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Jungle Lor Willdlife Resort, Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 05.08.2022 and 16.11.2022 and made following observations :-

1. Unit has 30 rooms and 01 restaurant in operation.
2. Domestic effluent generated by the Unit is being discharged through septic tank and soak pit.
3. Unit has not established Sewage Treatment Plant (STP) for treatment of effluent generated by the Ashram.
4. Unit has not applied for consent to operate under Section33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

AS SUCH, it is evident from the above observations that the Unit has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter; and

..cont..page-2

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended with approval of the competent authority of the Board, you are directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your unit (Resort cum Ashram) not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹4,05,000/- (Rupees Four Lakh Five Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)  
Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary




69

HEAD OFFICE

Uttarakhand Pollution Control Board

“Gaura Devi Paryavaran Bhawan”

46B, IT Park, Sahastradhara Road, Dehra Dun

(Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Gen-183-582/2023/1814,

Date: 14 02.2023

Speed Post

To,

M/s Arya Samaj Mandir Yog Ashram,  
Vill-Ganga Bhogpur, Malla,  
Tehsil – Yamkeshwar, Distt- Pauri Garhwal.

Annexure-02

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Arya Samaj Mandir Yog Ashram, Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 16.11.2022 and made following observations :-

1. Ashram has 12 rooms.
2. Domestic effluent generated by the Ashram is being discharged through septic tank and soak pit.
3. Ashram has not applied for consent to operate under Section33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

AS SUCH, it is evident from the above observations that the Ashram has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter; and

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended with approval of the competent authority of the Board, you are directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your Ashram not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹2,43,000/- (Rupees Two Lakh Forty Three Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)  
Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary




71  
HEAD OFFICE

**Uttarakhand Pollution Control Board**  
**“Gaura Devi Paryavaran Bhawan”**  
**46B, IT Park, Sahastradhara Road, Dehra Dun**  
**(Uttarakhand)**

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

Annexure-3

UKPCB/HO/Gen-183-582/2023/1817

Date: 14.02.2023

Speed Post

To,

M/s Van Tarang Resort,  
Vill- Guldi, Yamkeshwar,  
Distt- Pauri Garhwal.

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

**WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and**

**WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and**

**WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and**

**WHEREAS, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Van Tarang Resort, Vill- Guldi, Yamkeshwar, Distt- Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 05.08.2022 and 16.11.2022 and made following observations :-**

1. Unit has 04 Tents and 01 dining hall in operation.
2. Domestic effluent generated by the Unit is being discharged through septic tank and soak pit.
3. Unit has not applied for consent to operate under Section33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

**AS SUCH, it is evident from the above observations that the Unit has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter; and**

**NOW THEREFORE, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended with approval of the competent authority of the Board, you are directed :-**

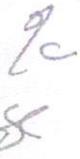
1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your unit (Resort) not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹4,05,000/- (Rupees Four Lakh Five Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)  
Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary





**73**  
**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**“Gaura Devi Paryavaran Bhawan”**  
**46B, IT Park, Sahastradhara Road, Dehra Dun**  
**(Uttarakhand)**

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UKPCB/HO/Gen-183-582/2023/1815,

Date: 14-02.2023

Speed Post

To,

M/s Nature Resort,  
Vill-Bukhri, P.O- Heerakhal,  
Distt- Pauri Garhwal.

Annexure - 4

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

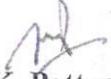
**WHEREAS**, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Nature Resort, Vill-Bukhri, P.O- Heerakhal, Distt- Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 05.08.2022 and 16.11.2022 and made following observations :-

1. Unit has 23 rooms and and 01 restaurant in operation.
2. Domestic effluent generated by the Unit is being discharged through septic tank and soak pit.
3. Unit has 23 rooms and applied for 03 more rooms under capacity expansion in the Board. For, more than 20 rooms it is mandatory to establish STP for treatment of domestic effluent. Unit has not established STP.

**AS SUCH**, it is evident from the above observations that the Unit has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended thereafter; and

**NOW THEREFORE**, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 as amended with approval of the competent authority of the Board, you are directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your unit (Resort) not be closed down under the provisions of above Act and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹4,05,000/- (Rupees Four Lakh Five Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)

Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary

PC

SC



75  
HEAD OFFICE

Uttarakhand Pollution Control Board

“Gaura Devi Paryavaran Bhawan”

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(Uttarakhand)

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UKPCB/HO/Gen-183-582/2023/1812,

Date: 14/02.2023

Speed Post

Annexure - 5

To,

M/s Ashram Sanyar,  
Gauhri Range, Bhogpur,  
Tehsil – Yamkeshwar, Distt- Pauri Garhwal.

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Ashram Sanyar, Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 08.03.2022 and dated 16.11.2022 and made following observations :-

1. Ashram has 04 rooms in operation.
2. Domestic effluent generated by the Ashram is being discharged through septic tank and soak pit.
3. Ashram has not applied for consent to operate under Section33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

AS SUCH, it is evident from the above observations that the Ashram has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter; and

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended with approval of the competent authority of the Board, you are directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your Ashram not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹2,43,000/- (Rupees Two Lakh Forty Three Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)

Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary







**777**  
**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**“Gaura Devi Paryavaran Bhawan”**  
**46B, IT Park, Sahasthradhara Road, Dehra Dun**  
**(Uttarakhand)**

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Gen-183-582/2023/1816,

Date: 14-02-2023

Speed Post

To,

M/s Sulin Jungle Lodge,  
Bukandi (Heerakhal),  
Distt- Pauri Garhwal.

Annexure-6

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

**WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and**

**WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and**

**WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and**

**WHEREAS, in compliance of the order passed by NGT on dated 10.10.2022 in O.A. no. 361/2022, inspection of the M/s Sulin Jungle Lodge, Bukandi (Heerakhal), Distt- Pauri Garhwal was carried out by the officials of Regional Office, Dehradun of this Board on dated 08.03.2022 and 16.11.2022 and made following observations :-**

1. Unit has 10 rooms and 01 kitchen in operation.
2. Domestic effluent generated by the Unit is being discharged through septic tank and soak pit.
3. Unit has not applied for consent to operate under Section33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

**AS SUCH, it is evident from the above observations that the Unit has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter; and**

..cont..page-2

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended with approval of the competent authority of the Board, you are directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why your unit (Resort cum Ashram) not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To deposit ₹2,43,000/- (Rupees Two Lakh Forty Three Thousand only) as Environment Compensation for the period of non-compliance in first phase, in the form of demand draft to be made in favour of MS, UKPCB payable at Dehradun.

  
(S.K. Pattnaik)  
Member Secretary.

Copy to :-

1. District Magistrate, Pauri Garhwal for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Guard File.

  
Member Secretary




मुख्यालय 79  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
“गौरा देवी पर्यावरण भवन”

46बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून  
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com



पत्रांक-यूकेपीसीबी / एचओ / सा0-183-582 / 2023 / 1810,

दिनांक :- 14-02-2023

सेवा में,

मै0 पनामी रिसोर्ट एण्ड स्पा,  
ग्राम-गंगा भोगपुर तल्ला,  
पौड़ी गढवाल।

Annexure - 7

विषय :- मै0 पनामी रिसोर्ट एण्ड स्पा, ग्राम-गंगा भोगपुर तल्ला, पौड़ी गढवाल को पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय कार्यालय, देहरादून से प्राप्त आख्या दिनांक 15.12.2022 के क्रम में मै0 पनामी रिसोर्ट एण्ड स्पा पर रू0-52,500/- (रूपये बावन हजार पांच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति आरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि रू0-52,500/- (रूपये बावन हजार पांच सौ मात्र) पर्यावरणीय क्षतिपूर्ति उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड में जमा कराया जाना सुनिश्चित करें। होटल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 की धारा-25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत बोर्ड से जल/वायु सहमति प्राप्त किये बिना संचालन नहीं किया जाये।

(एस0के0 पटनायक)

सदस्य सचिव

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

PC

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मुख्यालय 80  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
“गौरा देवी पर्यावरण भवन”

46बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com



पत्रांक-यूकेपीसीबी/एचओ/सा0-183-582/2023/1809,

दिनांक :- 14/02.2023

सेवा में,

मै0 डाउन टाउन रिसॉर्ट एंड कैफे,  
ग्राम-गंगा भोगपुर तल्ला,  
पौड़ी गढवाल।

Annexure - 8

विषय :- मै0 डाउन टाउन रिसॉर्ट एंड कैफे, ग्राम-गंगा भोगपुर तल्ला, पौड़ी गढवाल को पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय कार्यालय, देहरादून से प्राप्त आख्या दिनांक 15.12.2022 के क्रम में मै0 डाउन टाउन रिसॉर्ट एंड कैफे पर रू0-41,400/- (रूपये इक्कतालीस हजार चार सौ मात्र) की पर्यावरणीय क्षतिपूर्ति आरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि रू0-41,400/- (रूपये इक्कतालीस हजार चार सौ मात्र) पर्यावरणीय क्षतिपूर्ति उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड में जमा कराया जाना सुनिश्चित करें। रिसॉर्ट द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 की धारा-25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत बोर्ड से जल/वायु सहमति प्राप्त किये बिना संचालन नहीं किया जाये।

(एस0के0 पट्टनायक)  
सदस्य सचिव

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव



मुख्यालय 81  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
“गौरा देवी पर्यावरण भवन”

46बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून  
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com



पत्रांक-यूकेपीसीबी/एचओ/सा0-183-582/2023/1811,

दिनांक :- 14.02.2023

सेवा में,

मै0 लीफ शेड रिसॉर्ट एण्ड रेस्टोरेंट,  
ग्राम-गंगा भोगपुर तल्ला,  
पौड़ी गढवाल।

Annexure - 9

विषय :- मै0 लीफ शेड रिसॉर्ट एण्ड रेस्टोरेंट, ग्राम-गंगा भोगपुर तल्ला, पौड़ी गढवाल को पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय कार्यालय, देहरादून से प्राप्त आख्या दिनांक 15.12.2022 के क्रम में मै0 लीफ शेड रिसॉर्ट एण्ड रेस्टोरेंट पर रू0-16,200/- (रूपये सोलह हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति आरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि रू0-16,200/- (रूपये सोलह हजार दो सौ मात्र) पर्यावरणीय क्षतिपूर्ति उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड में जमा कराया जाना सुनिश्चित करें। रिसॉर्ट द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 की धारा-25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत बोर्ड से जल/वायु सहमति प्राप्त किये बिना संचालन नहीं किया जाये।

  
(एस0के0 पटनायक)  
सदस्य सचिव

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
सदस्य सचिव




मुख्यालय 82

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

“गौरा देवी पर्यावरण भवन”

46बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com



पत्रांक-यूकेपीसीबी/एचओ/सा0-183-582/2023/18008,

दिनांक :- 14.02.2023

सेवा में,

Annexure-10

मै0 दि नीरज फोरेस्ट रिसॉर्ट,  
ग्राम-गंगा भोगपुर तल्ला,  
पौड़ी गढवाल।

विषय :- मै0 दि नीरज फोरेस्ट रिसॉर्ट, ग्राम-गंगा भोगपुर तल्ला, पौड़ी गढवाल को पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने के सम्बन्ध में।

उपरोक्त विषयक क्षेत्रीय कार्यालय, देहरादून से प्राप्त आख्या दिनांक 15.12.2022 के क्रम में मै0 दि नीरज फोरेस्ट रिसॉर्ट पर रू0-78,000/- (रूपये अठ्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति आरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि रू0-78,000/- (रूपये अठ्तर हजार मात्र) पर्यावरणीय क्षतिपूर्ति उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड में जमा कराया जाना सुनिश्चित करें। रिसॉर्ट द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 की धारा-25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत बोर्ड से जल/वायु सहमति प्राप्त किये बिना संचालन नहीं किया जाये।

  
(एस0के0 पट्टनायक)  
सदस्य सचिव

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
सदस्य सचिव

